

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 409
CP/75/ND/2021

IN THE MATTER OF:

Ashwani Kumar Srivastava	...	Applicant
Versus		
S.PS Buildtech Pvt Ltd & Ors	...	Respondent

Under Section 241-242

Order delivered on 09.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Rajnish Kumar, Adv. Amendra Singh,
Adv. Divaya Prakash
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present physically. This Tribunal vide order dated 10.10.2022, recorded that no one had appeared on behalf of Respondent No. 2 despite repeated calls. In the interest of justice, let fresh notice be served on behalf of Respondent No. 2 returnable by **20.08.2024**. Let steps be taken within three days. The Respondent No. 2 is directed to file reply from the date of receipt of copy of the application. List this matter on **20.08.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)